NATIONAL COMPANY LAW TRIBUNA CHANDIGARH BENCH, CHANDIGARH

CP No. 243/Chd/CHD/2017

Under Section 59 of the Companies Act, 2013 read with Rule 70 of the NCLT Rules, 2016

In the matter of:

Hardayal Singh Mann.

...Petitioner

Versus

Chandigarh Overseas Private Limited & Ors.

....Respondents

Present:

Mr. Vaibhav Sahni, Advocate for petitioner.

Dr. Rajansh Thukral, Advocate for respondents No. 1 to 4.

Dr. Rajansh Thukral, Advocate has filed photostat copy of Power of Attorney alongwith and resolution of Board of Directors of respondent-companies and seeks time to file original Power of Attorney and attested copies of resolution of Board of Directors of the respondent-companies. Let the same be filed within 10 days.

Mr. Vaibhav Sahni, Advocate has filed his affidavit of service supported by the copies of newspaper publications, e-mails, postal receipts and tracking reports. Learned counsel for the petitioner is directed to supply copy of affidavit dated 10.11.2017 to the counsel for the respondent during course of the day.

List the matter on 07.02.2018. Reply to the petition, if any, be filed at least a week before the date fixed with copy advance to the counsel opposite.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

January 09, 2018

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